

Shri G. B. Pant: The Delhi people are, I think, not taxed as heavily as in Bombay or Calcutta.

Shri Damani: May I know the amount paid to the Delhi Corporation in the last three years and what is the basis of those grants?

Shri G. B. Pant: The amount paid in 1958-59 was Rs. 160.56 lakhs by way of grants. There are besides certain amounts which are passed on to the Delhi Administration on account of certain taxes. They came to Rs. 137 lakhs; so the total amount given came to Rs. 297.56 lakhs. In 1959-60, the grants came to Rs. 183.99 lakhs, the proceeds of the taxes came to Rs. 169 lakhs and the total was Rs. 352.99 lakhs. In 1960-61, as I said, the amount that has been paid is Rs. 143.40 lakhs and Rs. 36 lakhs on account of taxes. The budget for the whole of the year is Rs. 293.98 lakhs by way of grants and Rs. 173.8 lakhs by way of taxes, levied on behalf of the Corporation.

Shri Ram Krishan Gupta: May I know whether any of the taxes suggested by Government has been levied by the Delhi Corporation?

Shri G. B. Pant: I have already answered the question. So far as I am aware, no.

Mazagaon Docks

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*918. { **Shri Rajeshwar Patel:**
 Shri S. A. Mehdi:
 Shri Morarka:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 701 on the 24th August, 1960 and state:

(a) whether the consent of the vendors has been obtained to disclose the terms of agreement for the acquisition of Mazagaon Docks, Bombay; and

(b) if so, the details thereof?

The Deputy Minister of Defence (Shri Raghu Ramaiah): (a) Government is now negotiating with the P. & O. Groups of Companies to obtain a further reduction in the sale price of the Garden Reach Workshops and the Mazagaon Docks Ltd, on the basis of the figures given in the Balance Sheet as on 31-3-60. As soon as these negotiations are completed we shall after informing the P. & O. Group of Companies place before the House full details of the terms of the agreement.

(b) Does not arise.

Shri Rajeshwar Patel: If for any special reasons, they are not in a position to give us the information asked for, we hope that when they place the full details, the giving of the details will not be contingent upon the vendors' wishes.

Shri Raghuramaiah: In fact, you were pleased to direct last time that irrespective of the wishes of the vendors, we should lay it on the Table of the House. We shall do so.

Shri Morarka: Is it a fact that the entire amount of consideration for the purchase of Mazagaon Docks is payable in pound sterling and if so, during what period this amount will be paid.

Shri Raghuramaiah: I do not know whether it is your desire that I should go into those details at this stage. But I might say that one important consideration is that whatever amount is payable, we are entitled to off-set it against the repair work.

Shri Morarka: Is it a fact that the amount for repairs per year recoverable will be much more than the total amount of consideration payable?

Shri Raghuramaiah: It would depend on the actual turnover of the repair work. For the information of the House, I may say that during the current year, the docks are expected to do repair work for this group to the tune of Rs 80 lakhs.